

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
(CAA)- 124(PB)/2021

IN THE MATTER OF:

Skylark Industries Pvt Ltd	...	Applicant/Petitioner
With		
D Pal Buildcon Pvt Ltd.	...	Respondent

Order under Section 230(1) & 232 of the Companies Act, 2013.

Order delivered on 18.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Proxy counsel Mr. Anil Giri for Ashish Middha
For the Respondent	:	
For the RD	:	Mr. Aakash Sharma, Adv. for RD

ORDER

Ld. Proxy Counsel Mr. Anil Giri for the applicant appeared and sought an adjournment on the ground that the main counsel Mr. Ashish Chadha is engaged otherwise.

Ld. Counsel for RD stated that there are certain objections of RD on the application.

At the request of applicant and by consent of all parties, list the matter **on 06.06.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)